

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 807/88

DECIDED ON : 02.09.1993

G. C. Jajoria ... Petitioner

Vs.

Chief Secretary, Delhi
Administration & Anr. ... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

None present on either side

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath :-

This case was posted for directions today. None appeared on either side though the case called out twice. The reason is obvious. The relief stands granted and everything which the petitioner sought has been accorded to him. That is clear from the proceedings in this case. Hence, all that we need do is to finally dispose of this case as having become infructuous in view of the steps taken by the respondents during the pendency of these proceedings. No orders as to costs.

Adige
(S. R. Adige)

Member (A)

Malimath
(V. S. Malimath)

Chairman

as